

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**MC(WPC) No. 41 of 2013 in**  
**WP(C) No. 21 of 2013**

**07.02.2014**

Heard Ms. A Thangkhiew, the learned counsel for the applicant who informed that, Mr. HS Thangkhiew, the learned senior counsel is in disposed and prayed that the matter may be listed after 2(two) weeks.

Prayer is allowed.

Mr. H Kharmih, the learned counsel for the respondent is present.

List this matter after 2(two) weeks as prayed for.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C) No. 95 of 2013**

**07.02.2014**

Heard Mr. A Barua, the learned counsel for the petitioner who submits that rejoinder affidavit could not be filed as ordered due to the sudden demise of the petitioner's grandmother.

Mr. A Khan, the learned counsel is appearing for on behalf of the respondent.

List this matter after 4(four) weeks.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C) No. 177 of 2013**

**07.02.2014**

List this matter after 2(two) weeks as Mr. N Khan, the learned CGC has joined his new assignment as informed by Mr. A Khan, the learned counsel.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C) No. 208 of 2013**

**07.02.2014**

List this matter on 13.02.14 as suggested by Mr. S Chakravarty, the learned counsel for the petitioner as well as Mr. R Debnath, the learned CGC as first and fixed item.

**JUDGE**

V Lyndem

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C) No. 251 of 2013**

**07.02.2014**

List this matter after 2(two) weeks as suggested by the learned counsel for parties.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
CRP. No. 53 of 2013

07.02.2014

Heard Mr. S.P. Roy, learned counsel for the petitioner who submits that the service report against the sole respondent has not returned till date and further submits that he has obtained the service report from the post office.

However, petitioner's counsel is directed to file the same by way of an affidavit.

List this matter after 1(one) week.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
FAO. No. 4 of 2013  
WITH MC(FAO) No. 206 of 2013

07.02.2014

Heard Mr. H.L. Shangreiso, learned counsel for the petitioner who submits that he has been instructed by his client/appellant to withdraw the instant appeal to which the learned counsel for the respondent, Mr. J. Lalsangliana, has no objection.

Considering the submissions advanced by the learned counsel for the parties, the matter stands disposed of on being withdrawal.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
MC(FAO) No. 206 of 2013

07.02.2014

In the light of the order passed in **FAO. No. 4 of 2013**  
this instant Misc. Case stands disposed of.

**JUDGE**

*D. Nary*



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 166 of 2012

07.02.2014

List this matter after 2(two) weeks' as prayed for by Mr. P. Nongbri appearing for and on behalf of Mr. M. Chanda, learned counsel.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 194 of 2012

07.02.2014

Heard Mr. B. Bhattacharjee, learned counsel and Mr. K.S. Kynjing, learned Sr. counsel.

Mr. N.D. Chullai, learned State counsel is absent without any step.

Mr. H. Kharmih, learned counsel is present for respondents No. 10 to 22.

The learned counsel for respondent No. 23 Mr. ODV. Ladia is not present; however, his junior informed the court that he is busy for some personal engagement. So, the matter may be adjourned and fixed after 2(two) weeks.

Mr. P. Nongbri, learned counsel appeared for and on behalf of respondents No. 5, 6, 7 and 9.

List this matter after 2(two) weeks' as suggested by Mr. S. Dkhar, learned counsel.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 222 of 2011

07.02.2014

List this matter before any other Bench without me (Hon'ble Mr. Justice, S.R. Sen) as learned counsel; Mr. K. Baruah informed the court that Mr. S.R. Sen, is one of the counsel.

**JUDGE**

*D. Naraysp*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 275 of 2012  
WITH WP(C) No. 299 of 2012

07.02.2014

Heard Mr. S.S. Dey, learned counsel for the petitioner as well as Mr. K.S. Kynjing, learned Advocate General, Govt. of Meghalaya.

Judgment reserved.

List this matter after 10(ten) days.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 292 of 2012

07.02.2014

Heard Mr. R. Jha, learned counsel for the petitioner.

Learned counsel for the respondent, Ms. A. Thangkhiew informed the court that the matter may be adjourned and re-fixed on Monday as her Sr. counsel, Mr. H.S. Thangkhiew is indisposed.

None has appeared for and on behalf of the Union of India.

List this matter on Monday.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 298 of 2012

07.02.2014

Heard Mr. S. Dey, learned counsel appearing for and on behalf of Mr. V.K. Jindal, learned Sr. counsel who submits that Mr. V.K. Jindal could not come to the court.

The learned counsel for the respondent, Mr. S.P. Mahanta is not present due to ailment as informed by his junior counsel.

List this matter after 3(three) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 320 of 2012

07.02.2014

List this matter after 2(two) weeks' as suggested by Mr. Momin that Mr. A.S. Siddiqui, learned counsel is out of station.

The learned counsel Mr. H. Kharmih for respondent No. 4 and Mr. R. Gurung, learned GA are present.

List this matter after 2(two) weeks.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 323 of 2012

07.02.2014

List this matter after 2(two) weeks' as prayed for by Mr. R. Gurung, learned GA for the petitioner.

Mr. R. Debnath, learned CGC is present.

**JUDGE**

*D. Nary*



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 325 of 2012

07.02.2014

Heard Mr. K. Baruah, learned counsel for the petitioner.

On perusal of the file, I did not find the original copy of the report .

The learned Advocate General, Govt. of Meghalaya present in the court submits that the enquiry report was prepared by the Inspector of Electricity Department of Power, Govt. of Meghalaya.

The learned Sr. State counsel Mr. N.D. Chullai is directed to submit the original copy of the report before the court on the next week.

List this matter after 1(one) week.

**JUDGE**

*D. Nary*